

[Shri Somnath Chatterjee]

arrest employees of the Reserve Bank. That type of arrest has been made already in Madras. Four employees have been arrested in their houses, not in the office. Does this Government want to run the Reserve Bank of India with police force inside the Reserve Bank? Is it the way this Government should function? This is purely an unconstitutional measure. We want to give that warning to this Government. They cannot, by taking advantage of an Ordinance issued just four days before this House is to assemble, without consulting the people and the trade unions and the working class... (Interruptions) What is the demand of the Reserve Bank people? They wanted a negotiated settlement. There is a clear breach of faith on the part of the Government... (Interruptions)

MR. SPEAKER: You have mentioned all that.

SHRI SOMNATH CHATTERJEE: We oppose this Ordinance very strongly. (Interruptions)

MR. SPEAKER: So far as laying of the Ordinance on the Table is concerned, the Constitution provides that it must be laid on the Table of the House.

(Interruptions)**

MR. SPEAKER: I am not allowing anything. Don't record.

(Interruptions)**

SHRI SAMAR MUKHERJEE: We are walking out in protest.

12.32 hrs.

Shri Samar Mukherjee and some hon. Members then left the House

INDIAN TELEGRAPH (FIFTH AMENDMENT)
RULES, 1979

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): I beg to lay on the Table a copy of the Indian Telegraph (Fifth Amendment) Rules, 1979 (Hindi and English Versions) published in Notification No. G.S.R. 315 (E) in Gazette of India dated the 18th May, 1979, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library, See No. LT-4565/79].

NOTIFICATION UNDER CUSTOMS ACT, 1962 AND CENTRAL EXCISE RULES, 1944, REPORTS OF COMPTROLLER AND AUDITOR GENERAL OF INDIA UNION GOVT. (CIVIL) REVENUE RECEIPTS—VOL. II—DIRECT TAXES AND UNION GOVT. (RAILWAYS) FOR 1977-78, ETC. ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): I beg to lay on the Table:—

(1) A copy each of the following Notification, (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) G.S.R. 293(E) to 302(E) published in Gazette of India dated the 10th May, 1979 together with an explanatory memorandum regarding exemptions from auxiliary duties of Customs.

(ii) G.S.R. 313(E) published in Gazette of India dated the 16th May, 1979, together with an explanatory memorandum regarding revised rate of exchange for conversion of Pound Sterling into Indian currency or vice-versa.

(iii) G.S.R. 351(E) published in Gazette of India dated the 5th June, 1979, together with an explanatory memorandum regarding revised rate of exchange